

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:40  
ANSWERED ON:26.07.2010  
NATIONAL REHABILITATION POLICY  
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**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the execution of development projects including the power, irrigation, mining and steel projects tends to displace local population;
- (b) if so, the number of persons displaced due to these development projects during last ten years;
- (c) whether the Government has formulated any National Rehabilitation and Resettlement Policy for the benefit of Projects Affected Persons (PAPs); and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT(SHRI SISIR KUMAR ADHIKARI)

- (a) Yes, in certain cases the execution of development projects including the power, irrigation, mining and steel projects tends to displace local population;
- (b) This Department is not maintaining the records of persons displaced due to the development projects during last ten years as land acquisition is primarily done by the State Governments.
- (c) Department of Land Resources in the Ministry of Rural Development has formulated the National Rehabilitation & Resettlement Policy -2007 (NRRP- 2007) which has been published in Gazette of India on 31st October, 2007 with the objective to minimize displacement and to promote, as far as possible, non-displacing or least-displacing alternatives, ensure adequate Rehabilitation Packages & expeditious implementation of the Rehabilitation & Resettlement process with the active participation of displaced persons.
- (d) The salient features of NRRP-2007 are as under;
- # Policy covers all cases of involuntary displacement;
  - # Social Impact Assessment (SIA) introduced for displacement of 400/200 or more families in plain/tribal, hilly, Scheduled Areas, etc;
  - # Tribal Development Plan in case of displacement of 200+ ST families;
  - # Consultations with Gram Sabha or public hearings made compulsory;
  - # Principle of rehabilitation before displacement;
  - # If possible, land for land as compensation;
  - # Skill development support and preference in project jobs (one person per nuclear family);
  - # Rehabilitation Grant in lieu of land/job;
  - # Option for shares in companies implementing projects to affected families;
  - # Housing benefits to all affected families including the landless;
  - # Monthly pension to the vulnerable, such as disabled, destitute,orphans,widows, unmarried girls, etc;
  - # Monetary benefits linked to the Consumer Price Index; also to be revised suitably at periodic intervals;
  - # Necessary infrastructural facilities and amenities at resettlement areas;
  - # Periphery development by project authorities;
  - # R&R Committee for each Project, to be headed by Administrator for R&R;
  - # Ombudsman for grievance redressal;
  - # National Rehabilitation Commission for external oversight.